

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Trade Development Authority, New Delhi, for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT - 7662/89]
- (3) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1987-88.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-7663/89]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council for the year 1987-88 along with Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem and Jewellery Export Promotion Council for the year 1987-88.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No.

LT. 7664/89]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1987-88.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Placed in Library. See No LT-7665/89]

**Report of the CAG of India for 1987-88
Union Government (Commercial) Part X
- Fertilisers and Chemicals Travancore
Ltd. under article 151 (1) of the
Constitution**

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1987-Union Government (Commercial) Part X-Fertilisers and Chemicals Travancore Limited, under article 151 (1) of the Constitution. [Placed in Library. See No. LT-7666/89]

12.19 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provi-

sions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (Vote on Account) Bill, 1989, which was passed by the Lok Sabha at its sitting held on the 27th March, 1989, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

- (ii) "In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Delhi Municipal Laws (Amendment) Bill, 1989, which was passed by the Lok Sabha at its sitting held on the 29th March, 1989, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.19 3-4 hrs.

CONSTITUTION (SIXTY FIRST AMENDMENT) BILL

[English]

As passed and assented to

SECRETARY GENERAL: Sir, I lay on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Constitution (Sixty-first Amendment) Bill, 1988, passed by the House of Parliament during the last session and assented to since a report was last made to the House on the 27th March, 1989.

12.20 hrs.

LEAVE OF ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE
[English]

Grant of Leave to certain Members as recommended in Fifteenth Report

MR. SPEAKER: The Committee on Absence of Members from the sitting of the House in their Fifteenth Report presented to the House on 30th March, 1989, have recommended that leave of absence be granted to the following Members for the period mentioned against each:-

1.	Shrimati Premalabai Chavan	-	30.11.88 to 16.12.88
2.	Shrimati D.K. Bhandari	-	3.11.88 and 4.11.88 & 15.11.88 to 16.12.88
3.	Shri Srikantha Datta Narasimharaja Wadiyar	-	21.2.89 to 15.3.89
4.	Shri S.S. Ramaswamy Padayachi	-	18.8.88 to 24.8.88, 29.8.88 to 5.9.88, 2.11.88 to 4.11.88, 15.11.88 to 16.12.88 & 21.2.89 to 24.2.89
5.	Shri A.B.A. Ghani Khan Choudhury	-	23.8.88, 29.8.88 to 5.9.88, 2.11.88 to 4.11.88, 15.11.88 to 16.12.88 & 21.2.89 to 7.3.89
6.	Shri Bhausahab Thorat	-	21.2.89 to 10.3.89

Is it the pleasure of the House that leave was granted by the Committee be granted?